

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):**

(a) and (d). No. The Industrial Training Centre attached to the Banaras Hindu University will be re-organised next year as a separate Training Institute with a full time Principal working directly under the Director of Training and Employment, Uttar Pradesh.

(b) and (c). No. The University will have no control over the new Institute.

**Shri D. C. Sharma:** May I know if Government will be setting up similar technical institutions all over the country and if so, what is the number now and what is the number going to be next year?

**Shri L. N. Mishra:** This is part of the second Five Year Plan for training institutes in crafts. More than 40,000 people are to be trained.

**Shri D. C. Sharma:** May I know in which States of India we have these institutes at present?

**Shri L. N. Mishra:** There are a number of institutions in every State. There are 2 central institutes for teachers and a number of institutes for training of students and craftsmen. I cannot give the names of all the places.

**Shri D. C. Sharma:** May I know in what subjects the training is imparted at these institutes?

**Shri L. N. Mishra:** In engineering, the number of trades is 27 and in non-engineering 20.

**Shri Raghunath Singh:** May I know the capacity for admission of students in this institution per year?

**Shri L. N. Mishra:** It was 144. Now it is being raised above 300.

रेयन से तैयार माल का निर्यात

\*१७६१. श्री सरजू पांडेय : क्या वाणिज्य तथा उद्योग मंत्री १२ फरवरी, १९६०

के तारांकित प्रश्न संख्या १०५ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि रेयन से तैयार वस्तुओं के निर्यात के लिये एक निगम की स्थापना के संबंध में, जिस पर विचार किया जा रहा था, इस बीच क्या निर्णय किया गया है ?

वाणिज्य मंत्री (श्री कानूनगो) : प्रस्ताव अब भी विचाराधीन है ।

श्री सरजू पांडेय : पिछली दफा भी माननीय मंत्री जी ने यही जवाब दिया था । क्या मैं जान सकता हूँ कि इस निगम की स्थापना के संबंध में इतनी देरी क्यों हो रही है ?

श्री कानूनगो : इस प्रस्ताव के द्वारा एक किस्म की एक्सपोर्ट और इम्पोर्ट मानापली बनने का सवाल है । इसमें एक्सचेंज और टैक्स शन का सवाल भी आता है । इस दृष्टि से इसकी छान बीन हो रही है । इस छान बीन के परिणाम पर ही यह निर्भर करेगा कि इस प्रस्ताव को लेना है या नहीं ।

#### Law of the Sea

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\*1793. { **Shri N. R. Muniswamy:**  
**Shri Raghunath Singh:**

Will the **Prime Minister** be pleased to state what are the main decisions arrived at in the Geneva Conference on the Law of the Sea on the following items;

(i) how far beyond the shores of any country does the territorial sea extend, and

(ii) how far beyond this limit does the privilege of exclusive fishing extend?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(i) & (ii). The conference failed to reach any decisions on the extent of the territorial sea and the contiguous fishing zone, as no proposal was supported by the requisite two-thirds majority.

**Shri N. R. Muniswamy:** Which are the countries which objected to the proposals of India, UK and USA?

**Shrimati Lakshmi Menon:** I have not got the names.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** We have not got all the names. Perhaps, the House would like to know what the precise issues were. The main issues were as to whether the territorial seas should be 6 miles or 12 miles and on fishing rights whether it should be more or less. Up till now, the big maritime powers have wanted as small an area as possible so as to give rights to their ships to go as near the other countries as possible without any difficulty. The smaller countries, the newer countries, do not like this idea and want to preserve a larger area of territorial sea for themselves. Ultimately, the last year or two ago it was agreed by the other powers to extend the three mile limit to six miles. Even this was not considered enough by many of the smaller countries of Latin America, etc. Finally, a proposal made on behalf of the United States and Canada was a six-mile territorial limit plus a contiguous area of six miles for fishing rights. The House may remember that there was a very big dispute between a great maritime power like the United Kingdom and Iceland on fishing rights and even warships appeared on the scene. Now, broadly speaking, we were of the opinion that the territorial area should be 12 miles. That is, the smaller countries should have a sense of security. But we were also anxious that some settlement should be arrived at, some kind of law of the seas. We are prepared even to agree to a smaller limit, but on one thing we were quite firm, and that is that any foreign warship coming into the coastal waters, territorial waters, should take the permission of the coastal State before it comes in. We felt that was important and to this importance was attached by the other countries too. This was not agreed to, and because this particular matter

was not agreed to, we decided to vote against that resolution.

A proposal was made that they may merely notify that "we are coming", but that was not considered enough. Therefore, we voted against this proposal, and the proposal was just lost. It did not get the two-thirds majority. That is the position.

**Shri N. R. Muniswamy:** As regards the laws of the sea in between countries what is the decision arrived at?

**Shri Jawaharlal Nehru:** I am sorry, I am unable to understand the question.

**Dr. Ram Subhag Singh:** That is a different question.

**Shri N. R. Muniswamy:** Suppose round about the sea there are lands. What about the question of laws of the seas there?

**Shri Jawaharlal Nehru:** Between two contiguous countries naturally the six mile or 12 mile limit will overlap, or there may be small straits. Then there should be mutual arrangements.

**Shri Raghunath Singh:** May I know the reason why India opposed the proposal of UK?

**Shri Jawaharlal Nehru:** Considering that I have given a long answer just now, this is really a little frustrating experience for me.

**Mr. Speaker:** Next question.

#### **Grant to Displaced Persons from Jammu and Kashmir**

**\*1793-B. Shri Hem Barua:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that the Government of Jammu and Kashmir propose to distribute Rs. 50 lakhs amongst the Muslim refugees of that State; and

(b) if so, whether Government of India have made any contribution towards that fund to cover the whole or